

(53)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

RA No.385/2000 in

OA No.1015/2000

New Delhi this the 27th day of November, 2000.

Hon'ble Mr. Justice V. Rajagopala Reddy, Vice-Chairman
Hon'ble Mrs. Shanta Shastry, Member (Admnv)

Sh Manohar Singh ...Applicant

-Versus-

Union of India & Others ...Respondents

ORDER (By Circulation)

By Justice V. Rajagopala Reddy:-

We may agree that in case the Tribunal holds that it lacks jurisdiction to decide a case, ordinarily the OA should be dismissed on that ground alone without going into the merits. But the Tribunal being the original forum and its order ~~as~~^{being} subject to scrutiny by the High Court, where the view by the Tribunal may not be accepted, in order to save delay in finally disposing of the matter and also to avoid unnecessary expenses to the litigants, if the Tribunal

(54)

was inclined to dispose of the OA on all the ~~matters~~ ^{or points} that are raised before it, we think that such a course cannot be an error apparent on the face of the record.

(14)

The R.A. is, therefore, dismissed, in circulation.

Shanta S-

(Smt. Shanta Shastry)
Member (Admnv)

'San.'

Ambygopal Reddy

(V. Rajagopala Reddy)
Vice-Chairman (J)